

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.114/MP/2023 along with IA Nos.28/2023 & 51/2023

- Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.03.2023 issued by the Central Transmission Utility of India Ltd.
- Date of Hearing : **5.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Soltown Infra Private Limited (SIPL) and 2 Ors.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, SIPL
Ms. Ruth Elwin, Advocate, SIPL
Ms. Neha Dabral, Advocate, SIPL
Shri Parinay Deep Shah, Advocate, SIPL
Shri Kartik Sharma, Advocate, SIPL
Shri Alok Shankar, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned.

2. The Commission further directed the parties to file their respective written submissions in the matter within a week with a copy to the other side. The Commission also indicated that the interim protection granted by the Commission vide Record of Proceedings for the hearing dated 21.8.2023 will continue till the next date of hearing.

3. The Petition along with IAs will be listed for final hearing on **20.12.2023 at 3.00 P.M.**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

